

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O.A. No. 472/90
XXX

XXX

DATE OF DECISION 25-6-1990

A Raghunathan Applicant (s)

M/s KP Dandapani & K Jaju Babu Advocate for the Applicant (s)

Versus

The Central Marine Fisheries Research Institute, PB No.2734, Kochi and another Respondent (s)

Mr Jacob Varghese Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. MY Priolkar, Administrative Member

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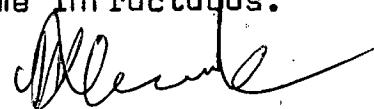
The Hon'ble Mr. AV Haridasan, Judicial Member

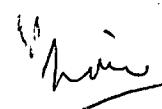
1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Mr AV Haridasan, Judicial Member

In this application, the applicant, a Scientist has challenged his transfer from Cochin to Tuticorin. When the matter came up for admission on 15.6.1990, the learned counsel for the respondents sought some time to get instructions as to whether the representation made by the applicant in regard to his transfer has been disposed of by the authorities concerned. Today, the learned counsel for the applicant as well as the respondents brought to our notice that on 23.6.90, an order has been passed by the Director General cancelling the impugned transfer order of the applicant and retaining him at Cochin. The counsel submitted that in view of the development, the grievance of the applicant does not survive any more and that therefore, the application has become infructuous. We therefore close this application as having become infructuous.


(AV HARIDASAN)
JUDICIAL MEMBER


(MY PRIOLKAR)
ADMVE. MEMBER